HIGH COURT OF JAMMU AND KASHMIR ATJAMMU

Sr. No. 36

(through video conference)

OWP No. 113/2012 IA No. 138/2012

Mohd Sadiq

.....Appellant/Petitioner(s)

Through: Mr. S. H. Rather, Advocate

(on voice call from residence in Jammu)

V/s

Union of India and ors.

....Respondent(s)

Through:- None

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

ORDER 05.05.2020

Leaned counsel for the petitioner submits that during the pendency of this writ petition, the petitioner has died.

In view of the above, this petition shall abate.

(RAJNESH OSWAL) JUDGE

Jammu 05.05.2020 Karam Chand

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No

